

REVENUE-SALES ACT, 1840

ACT NO. XX. OF 1840

(Rep., Act 8 of 1868)

[19th October, 1840.]

Passed by the Right Hon'ble the Governor General of India in Council, On the 19th October, 1840.

An Act for declaring the law touching the liability of Auction Purchasers of permanently assessed Estates under Section XXI. Regulation XI. of 1822, of the Bengal Code.

I. WHEREAS doubts have arisen whether the liability of Auction Purchasers, under the Provisions of Section XXI. Regulation XI. of 1822, Bengal Code, to make good the difference between the sums bid at a first and second sale of Lands, sold for the realization of arrears of Revenue, has been affected by the Provisions of Section VII. Regulation VII. of 1830 of the same Code:-

It is hereby declared and enacted, that the said liability provided for, and imposed by Section XXI. Regulation XI. of 1822 aforesaid, has in no wise been altered or affected by Section VII. Regulation VII. of 1830 aforesaid, and that such liability shall be considered in full force and virtue, as if such last mentioned Regulation had not been passed.
